

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 456/93
TR.A.NO.

199

DATE OF DECISION 7.9.1993

Shri R.R.Kowe

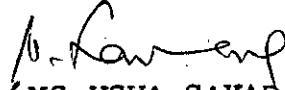
Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? No
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? No


(MS. USHA SAVARA)
MEMBER (A)


(M.S. DESHPANDE)
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 456/93

Shri R.R.Kowe
V/S.

... Applicant

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri S.H.Iyer
Advocate
for the Applicant

Shri Ramesh Darda
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. The applicant's appeal was dismissed by the departmental authorities because it was barred by limitation. Shri Iyer for the applicant makes it clear that he does not want to challenge the decision reached at the departmental enquiry but wants to press only the question of the penalty imposed.

2. In these circumstances, we direct the respondents to re-hear the appeal on merits of the penalty imposed and disposed of the appeal according to law. No other question except the question of penalty would be agitated before the appellate authority. The appeal be disposed of within two months from today. The OA. is disposed of.

Ms. Savara
(MS.USHA SAVARA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.